

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 337/MP/2025

Subject : Petition under Section 79(1)(f) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 in relation to refund of the excess amount of Rs. 2,51,55,786/- towards the Transmission and SLDC charges along with 18% interest to EID Parry's Power Plant at Kakinada.

Petitioner : Parry Sugars Refinery India Private Limited (PSRIPL)

Respondents : Transmission Corporation of Andhra Pradesh Limited and Others

Date of Hearing : **27.8.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Manu Seshadri, Advocate, PSRIPL
Shri Sahil Manganani, Advocate, PSRIPL
Shri Siddharth Shekhar, Advocate, PSRIPL

Record of Proceedings

The matter was heard through video conferencing.

2. The learned counsel for the Petitioner submitted that no reply has been filed by the Respondents despite notice. He sought permission to file a short note of written submissions.
3. None appeared on behalf of the Respondents.
4. Considering the request of the learned counsel for the Petitioner, the Commission directed the Petitioner to submit its written submissions within a week. The Commission further directed the Respondents to file their respective replies, if any, as a last opportunity, within a week, with an advance copy to the Petitioner, who may file its rejoinder, if any, within a week thereafter.
5. Subject to the above, the Commission reserved the order in the matter.

By order of the Commission

sd/-
(T. D. Pant)
Joint Chief (Law)

